



IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE ANAND SINGH BAHRAWAT

ON THE 12th OF SEPTEMBER, 2025

WRIT PETITION No. 3300 of 2014

ANJU CHAUHAN

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Gaurav Singh Bhadoria – Advocate for petitioner.

Shri K.K. Prajapati – Government Advocate for respondent/State.

ORDER

This petition, under Article 226 of Constitution of India, has been filed seeking the following relief(s):

“It is most humbly prayed that the writ petition may kindly be allowed and the impugned letter/order no. DPMU/2014 dated 19.05.2014 Annexure P/1 passed by respondent no.2 District Health Committee may kindly be quashed in the interest of justice.

Any other writ, order or direction as this Hon'ble Court may deems fit in the facts and circumstances of the case be granted. Costs be awarded.”



2. In view of the order passed in WP. No.3230 of 2014 today, this petition also stands ***disposed of***. The directions issued in WP. No.3230 of 2014 shall apply *mutatis mutandis* to the present case also with full force.

(Anand Singh Bahrawat)
Judge

pd